

**2016**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**No. 4634 – A**

**Dated, Calcutta, the 1<sup>st</sup> October, 2016**

**From : Shri Subhasis Dasgupta,  
Registrar (Judicial Service),  
High Court, Appellate Side,  
Calcutta.**

**To :**

- 1) The District Judge of all Districts  
Including Andaman & Nicobar Islands,**
- 2) The Chief Judge, City Civil Court, Calcutta,**
- 3) The Chief Judge, City Sessions Court, Calcutta,**
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta,**
- 5) The Secretary, Judicial Department, Govt. of West Bengal,**
- 6) Members of the Registry, The Hon'ble High Court,**
- 7) Director, West Bengal Judicial Academy.**

**Sub. : Filling up of one post of Technical Member (Trade marks) in  
the Intellectual Property Appellate Board (IPAB)-Chennai.**

*Sir,*

With reference to the subject captioned above, I am directed to inform that a vacancy circular as received from the Department of Industrial Policy & Promotion, Ministry of Commerce & Industry, Government of India, alongwith its enclosures has been **uploaded** in the website of the Hon'ble Court, for information of Judicial Officers of West Bengal Judicial Service, fulfilling the requisite eligibility criteria (as mentioned in the said circular) for one post of Technical Member (Trade Marks), in the Intellectual Property Appellate Board (IPAB) at Chennai.

I am to request you to inform the eligible and willing officers to visit the website and forward their application in prescribed proforma along with requisites, if any sought for, so as to reach this court on or before **4<sup>th</sup> October, 2016** for consideration and further necessary action.

Yours faithfully,

**Sd/-**

**Registrar (Judicial Service)**

## DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(GOVT. OF INDIA)

Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi

### Recruitment of Technical Member(Trade Marks)

Applications are invited for one post of Technical Member (Trade Marks), in the Intellectual Property Appellate Board (IPAB) established at Chennai, under Section 83 of the Trade Marks Act. The post carries pay in the Pay Band (HAG) - Rs. 67,000 -79000.

2. QUALIFICATIONS: A person, shall not be qualified for appointment as a Technical Member, unless he –

(a) has, for at least ten years, exercised functions of a tribunal under the Act or under the Trade and Merchandise Marks, Act, 1958(43 of 1958), or both, and has held a post not lower than the post of a Joint Registrar for at least five years, and has 12 years of practice at bar or 12 years experience in a State Judicial Services with degree in Law;

or

(b) has, for at least ten years, been an advocate of a proven specialized experience in trade marks law."

3. The Member shall hold office as such for a term of 5 years from the date of entry upon such office or until he attains the age of 62 years, whichever is earlier.

4. Eligible and willing persons may submit their applications in the proforma given in Annexure – I to the undersigned at Room No. 257 (A), Udyog Bhawan, Rafi Marg, New Delhi 110011, within 30 (Thirty Days) from the date of advertisement in the employment news.



(Sushil K. Satpute)

Director

Tele : 23062318

E-Mail : [sushil.satpute@nic.in](mailto:sushil.satpute@nic.in)

**PARTICULARS / BIODATA FOR THE POST OF TECHNICAL MEMBER (TRADE MARKS) IN  
THE INTELLECTUAL PROPERTY APPELLATE BOARD.**

1. Name :
2. Father's name :
3. Date of Birth and age as on date of  
Advertisement :
4. Educational Qualifications :
5. Whether SC/ST/OBC :
6. Date of enrolment as an advocate :
7. Present Assignment :

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**8. Address**

- (a) Official :
- (b) Residential :
- (c) E-Mail :
- (d) Telephone No. :
- (e) Fax No. :
- (f) Preferred contact address from :  
the above [write (a) or (b)]

9. Background/Experience (enclose separate  
sheet ,if required) :

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10. Details of special knowledge and experience :  
in dealing with trade marks law ( enclose  
Separate sheet, if required)

Separate sheet, if required)

11. Citations of the important trademark cases :

Appeared in the Supreme Court of India/

in any of the High Courts.

(Explanation : Trade Mark cases that are referred, to show experience must be enclosed as judgments in full and not merely citations and those should be records of cases where the order has been passed on merit and not cases which are reported as settled out of court).

12. Published work, if any, on Trade Mark Law (enclose copy) :

Signature of the applicant :

Designation:

Office address:

**(To be filled by employer, if employed)**

- (i) It is certified that the information furnished by Shri/ Smt \_\_\_\_\_ has been checked as per the service records of the individual and found correct.
- (ii) It is certified that no disciplinary/vigilance case is either pending or contemplated against Shri/Smt \_\_\_\_\_.
- (iii) In the event of his/her selection Shri/Smt \_\_\_\_\_ will be relieved of his /her duties from this office.
- (iv) His/her Annual Confidential Reports (Photocopies, duly attested) for the last five years are sent herewith.

Date:

Name:

Designation:

Telephone No: